

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO. 523/93

Between:

Date of Order: 18.12.95.

P. Lakshminarayana

...Applicant

And

1. The Secretary, Ministry of Urban Development,
Govt. of India, Nirman Bhavan, New Delhi - 110 011.
2. The Superintending Engineer (Coord)
Southern Zone, C.P.W.D., 140 Marshalls Road,
Egmore, Madras - 600 008.
3. Director General of Works, C.P.W.D.,
Nirman Bhavan, New Delhi - 110 011.
4. The Superintending Engineer,
Hyderabad Central Circle, C.P.W.D.,
Nirman Bhavan, Hyderabad - 500 195.
5. Executive Engineer, Hyderabad
Central Circle, Bn.No.III, C.P.W.D.,
Nirman Bhavan, Sultan Bazar,
Hyderabad - 500 195.

...Respondents.

Counsel for the Applicant : Mr. P. B. Vijaya Kumar

Counsel for the Respondents : Mr. N. V. Ramana, Addl. CGSC,

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

contd...

To

1. The Secretary, Ministry of Urban Development,
Govt. of India, Nirman Bhavan,
New Delhi.-110 011.
2. The Superintending Engineer,(Coord),
Southern Zone, C.P.W.D., 140,
Marshall's Road, Egmore,
Madras - 600 008.
3. Director General of Works, C.P.W.D.,
Nirman Bhavan, New Delhi.- 110 011.
4. The Superintending Engineer,
Hyderabad Central Circle, C.P.W.D.,
Nirman Bhavan, Hyderabad.
5. Executive Engineer, Hyderabad
Central Circle, Dn.No.III, C.P.W.D.,
Nirman Bhavan, Sultan Bazar,
Hyderabad - 500 195.
6. One copy to Mr.P.B.Vijaya Kumar, Advocate,
CAT, Hyderabad.
7. One copy to Mr.N.V.Raman, Addl.CGSC,CAT,Hyderabad.
8. One copy to Library,CAT,Hyderabad.
9. One spare copy.

YLKR

OA.523/93

23

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri P.B. Vijayakumar, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. This OA was filed on 10-6-93 praying for a direction to the respondents to regularise the service of the applicant with effect from the date on which his immediate junior was regularised as Group-D peon with all other consequential and attendant benefits including the arrears of pay etc.

3. The learned counsel for the applicant produced a copy of the letter No.38/2/87/ECX Vol.VII dated 18/26-5-94 (Ministry of Urban Development and Housing), R-3 in regard to regularisation of the service of Daily-rated workers engaged on hand-receipt.

4. In the circumstances it is just and proper to dispose of the OA with the following direction :

The respondents have to consider the case of the applicant in accordance with the letter No.18/26-5-94 referred to herein before. It is needless to state that in case the order to be passed is going to be against the applicant he is free to move this Tribunal under Section 19 of AT Act, if so advised.

The applicant is free to make a representation to R-4 in regard to this relief. If such a representation is going to be made, the same has to be considered.

Till an order is going to be passed by R-4, interim order dated 15-6-93 shall continue. No costs.//

~~~~~  
(R. Rangarajan)  
Member (Admn.)

Xeladri  
(V. Neeladri Rao)  
Vice Chairman

Dt. December 18, 95  
Dictated in Open Court

28/12/95  
Dy. Registrar (S)  
Contd.

08523/93

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NESLADIRAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 18 - 12 - 1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

O.A.No. 523/93

T.A.No.

(W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

p.v.m.

